

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 47/MP/2021

- Subject** : Petition under Section 79(1)(c) and (d) read with Sections 61, 62 and other applicable provisions of the Electricity Act, 2003 and Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for the modified application of the provisions of Regulation 7 of the 2010 Sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks
- Date of Hearing** : 19.2.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Rewa Ultra Mega Solar Limited (RUMSL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and 10 Ors.
- Parties present** : Shri G. Umapathy, Sr. Advocate, RUMSL
Shri Aditya Singh, Advocate, RUMSL
Ms. Suprana Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Rishabh Dubey, Advocate, CTUIL
Shri Swapnil Verma, CUTIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

The instant petition is filed by Rewa Ultra Mega Solar Limited (RUMSL), a Solar Power Park Developer (SPPD), under the MNRE Solar Park Scheme, for waiver of the transmission charges payable by it due to delay/mismatch in the execution of the Solar Park (which is in phases) vis-à-vis the transmission system (which is executed in one go) by relaxing/ modifying the provisions of Regulations 7 & 8 of the 2010 Sharing Regulations with respect to the projects developed in Solar Parks.



2. Learned senior counsel for the Petitioner submitted that on the last date of the hearing, the Commission wanted to know whether the Petitioner would like to withdraw the present petition as the Petitioner had already paid the entire transmission charges of Rs. 14.42 crore to the CTUIL. Learned senior counsel informed the Commission that the Petitioner has instructed him to contest the matter on merits as the issue involved in the present petition is of relaxation/modification of the Commission's Regulations 7 and 8 of the 2010 Sharing Regulations. Learned senior counsel further submitted that the matter has already been argued by him and he may be permitted to file Written Submissions as well as rejoinder to the reply of CTUIL.

3. Learned counsel for the CTUIL also requested the Commission to allow it to file Written Submissions in the matter.

4. After hearing the parties, the Commission directed the Petitioner and CTUIL to file their respective Written Submissions by 5.3.2024 with an advance copy to each other. The Commission also directed the Registry to allow the Petitioner to file its rejoinder in the e-filing portal by 5.3.2024. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

